

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.103/MP/2026 along with IA No. 28/2026

Subject : Petition under Section 142 of the Electricity Act, 2003, inter alia seeking appropriate directions against the Respondent No. 1, Solar Energy Corporation of India Limited, for complying with Orders dated 23.08.2022 in Petition 52/MP/2019 and order dated 24.03.2025 in Petition No. 377/MP/2023 passed by this Commission.

Petitioner : Solitaire Powetech Private Limited (SPPL)

Respondent : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **20.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Molshree Bhatnagar, Advocate, SPPL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel appearing on behalf of the Petitioner requested an adjournment on the ground of non-availability of the arguing counsel. The learned counsel for the Respondent/SECI did not object to the said request; however, while pointing out that an interim protection operates in favour of the Petitioner and that the Petitioner has since sought an adjournment twice, she prayed for an early listing.

2. Considering the request of the learned counsel of the Petitioner, the Commission adjourned the matter. The interim direction issued vide Record of Proceedings dated 18.3.2026 & 19.3.2026 will continue till the next date of hearing.

3. The Petition will be listed for hearing on **17.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

